

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 27.03.2008**

The Meeting No. 50/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 27.03.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Promod Kumar, Technical Officer	DOR
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting 48/AMO8 held on 13.03.2008 and NC Meeting 49/AMO8 held on 20.03.2008 were ratified. The Agenda for individual cases for Meeting No. 50/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 50/84-ALC3/2007 **MEETING DATE** : 27.03.2008

## Online cases

1	<b>Case No.:</b> 22/9/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status:</b> <b>Approved</b>
	HQ File : 01/83/050/00267/AM08/	RLA File : 02/24/040/00034/AM08/	Lic.No/Date:0210100593 07.05.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (NC-IV). The Committee decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 2573.07 Kgs. The description of export may be amended to read as “Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 2382.48 Kgs”.			
	Export item	Export Qty.	Import item	Qty. allowed
	Tubular Bags (Gauntlet) containing Polyester Yarn (2382.48 Kgs)	79416 Nos.	Polyester Yarn, T/C: 500 Denier High Tenacity	2573.07 Kgs
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

2	<b>Case No.:</b> 1/39/84-ALC3/2007	Party Name:MODEL EXIMS	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00233/AM08/	RLA File : 06/24/040/00029/AM08/	Lic.No/Date:0610012664 19.12.2007	Defer Date: 24.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 24.04.2008.			

<b>Case No.:185/39/83-ALC1/2007</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Approved</b>
HQ File : 01/83/050/01764/AM08/	RLA File : 02/24/040/00249/AM08/	Lic.No/Date:0210107359 19.12.2007	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (NC-IV). The Committee decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 2556.29 Kgs. The description of export may be amended to read as “Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 2366.94 Kgs”.			
Export item	Export Qty.	Import item	Qty. allowed
Tubular Bags (Gauntlet) containing Polyester Yarn (2366.94 Kgs)	78898 Nos.	Polyester Yarn, T/C: 500 Denier High Tenacity	2556.29 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

<b>Case No.:184/39/83-ALC1/2007</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Approved</b>
HQ File : 01/83/050/01763/AM08/	RLA File : 02/24/040/00248/AM08/	Lic.No/Date:0210107355 19.12.2007	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (NC-IV). The Committee decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 1097.71 Kgs. The description of export may be amended to read as “Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 1016.4 Kgs”.			
Export item	Export Qty.	Import item	Qty. allowed
Tubular Bags (Gauntlet) containing Polyester Yarn (1016.4 Kgs)	58742 Nos.	Polyester Yarn, T/C: 500 Denier High Tenacity	1097.71 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:186/39/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:50/84-ALC3/2007 27.03.2008	Status: Approved
HQ File : 01/83/050/01765/AM08/	RLA File : 02/24/040/00250/AM08/	Lic.No/Date:0210107362 19.12.2007	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (NC-IV). The Committee decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 2773.31 Kgs. The description of export may be amended to read as “Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 2567.88 Kgs”.			
Export item	Export Qty.	Import item	Qty. allowed
Tubular Bags (Gauntlet) containing Polyester Yarn (2567.88 Kgs)	58742 Nos.	Polyester Yarn, T/C: 500 Denier High Tenacity	2773.31 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

6	<b>Case No.:9/50/84-ALC3/2007</b>	Party Name:GIVO LTD	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Deferred</b>
	HQ File : 01/84/050/00386/AM08/	RLA File : 05/24/040/00774/AM08/	Lic.No/Date:0510214714 09.01.2008	Defer Date: 24.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.04.2008.</p>			

7	<b>Case No.:10/50/84-ALC3/2007</b>	Party Name:DULARI EXPORTS PVT. LTD.	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Rejected</b>
	HQ File : 01/84/050/00387/AM08/	RLA File : 05/24/040/00783/AM08/	Lic.No/Date:0510214793 10.01.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

8	<b>Case No.:14/50/84-ALC3/2007</b>	Party Name:ESTOCORP (INDIA) PVT.LTD.	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Deferred</b>
	HQ File : 01/84/050/00391/AM08/	RLA File : 05/24/040/00698/AM08/	Lic.No/Date:0510214792 10.01.2008	Defer Date: 24.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.04.2008.			

9	<b>Case No.:8/50/84-ALC3/2007</b>	Party Name:GIVO LTD	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Deferred</b>
	HQ File : 01/84/050/00385/AM08/	RLA File : 05/24/040/00797/AM08/	Lic.No/Date:0510214963 15.01.2008	Defer Date:24.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.04.2008.			

10	<b>Case No.:11/50/84-ALC3/2007</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Approved</b>
	HQ File : 01/84/050/00388/AM08/	RLA File : 05/24/040/00794/AM08/	Lic.No/Date:0510215035 16.01.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <p>(i) For the export product No. 1, the import item No.1 may be allowed @ 1.10 Sq mtrs./Pc</p> <p>(ii) Since, firm have not submitted drawing, design, calculation sheet, Measurement in respect of export product No. 2, it is not possible to compute the requirement of input against this. Hence, Committee decided to disallow the import item No. 2.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

11	<b>Case No.:15/50/84-ALC3/2007</b>	Party Name:RICHA & CO	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Rejected</b>
	HQ File : 01/84/050/00392/AM08/	RLA File : 05/24/040/00809/AM08/	Lic.No/Date:0510215164 18.01.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:5/50/84-ALC3/2007	Party Name:UNI WORTH TEXTILES LIMITED,	Meet No/Date:50/84-ALC3/2007 27.03.2008	Status: Approved
HQ File : 01/84/050/00382/AM08/	RLA File : 02/24/040/00273/AM08/	Lic.No/Date:0210108401 22.01.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the items of import with 10% wastage as detailed below: -			
Export Product	Export Qty.	Import Item	Qty. allowed
Silk wool fabrics (Silk- 70% - 3236.1 Kgs & Wool - 30% - 1386.9 Kgs), Total Qty. 4623 Kgs.	20958 Mtrs.	1) Silk Sliver (Top)  2) Wool Top	1) 3559.71 Kgs  2) 1525.59 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

13	<b>Case No.:13/50/84-ALC3/2007</b>	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Rejected</b>
	HQ File : 01/84/050/00390/AM08/	RLA File : 05/24/040/00712/AM08/	Lic.No/Date:0510215299 22.01.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

14	<b>Case No.:12/50/84-ALC3/2007</b>	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Deferred</b>
	HQ File : 01/84/050/00389/AM08/	RLA File : 05/24/040/00835/AM08/	Lic.No/Date:0510215580 29.01.2008	Defer Date: 24.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.04.2008.			

15	<b>Case No.:6/50/84-ALC3/2007</b>	Party Name:SAS INTERNATIONAL,	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Approved</b>
	HQ File : 01/84/050/00383/AM08/	RLA File : 04/24/040/00352/AM08/	Lic.No/Date:0410093733 08.02.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION, J-312 as detailed below: -			
15	Export Product	Export Qty.	Import Item	Qty. allowed
	50% Silk/50% Cashmere Blended Shawls/Scarves/ Mufflers	5000 Kgs.	1) Spun Silk Yarn	1) 2625 Kgs. (@ 5% wastage)
			2) Scoured Fine Animal Hair (Dehaired Cashmere)	2) 3275 Kgs (@ 1.31Kg/Kg)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

16	<b>Case No.:1/47/84-</b>	Party Name:VIRAJ	Meet No/Date:50/84-	<b>Status: Approved</b>
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<b>ALC3/2007</b>	SYNTEX (P) LTD.	ALC3/2007 27.03.2008	
HQ File : 01/84/050/00372/AM08/	RLA File : 06/24/040/00036/AM08/	Lic.No/Date:0610012861 14.02.2008	
<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -</p> <p>(i) The items of import at S.No. 1, 2 &amp; 3 may be allowed with 5% wastage;</p> <p>(ii) The item of import at S.No. 4 may be allowed on net to net basis with accountability clause.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

<b>Case No.:3/50/84-ALC3/2007</b>	Party Name:SAS INTERNATIONAL,	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Approved</b>								
HQ File : 01/84/050/00380/AM08/	RLA File : 04/24/040/00357/AM08/	Lic.No/Date:0410093860 14.02.2008									
<p>Decision: The Committee considered the case as per agenda and felt that the import item 'Cashmere Top' is a type of Wool. Therefore Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-243 by allowing 19.8% wastage on import item as detailed below: -</p> <table> <tr> <th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed</th></tr> <tr> <td>Shawls/Scarves/Mufflers &amp; made-ups made of 100% Cashmere</td><td>2000 Kgs.</td><td>Cashmere Top</td><td>2396 Kgs.</td></tr> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				Export Product	Export Qty.	Import Item	Qty. allowed	Shawls/Scarves/Mufflers & made-ups made of 100% Cashmere	2000 Kgs.	Cashmere Top	2396 Kgs.
Export Product	Export Qty.	Import Item	Qty. allowed								
Shawls/Scarves/Mufflers & made-ups made of 100% Cashmere	2000 Kgs.	Cashmere Top	2396 Kgs.								

18	<b>Case No.:4/50/84-ALC3/2007</b>	Party Name:SHITAL FIBRES LTD.	Meet No/Date:50/84-ALC3/2007	<b>Status: Approved</b>
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		27.03.2008	
HQ File : 01/84/050/00381/AM08/	RLA File : 30/24/040/00052/AM08/	Lic.No/Date:3010055040 14.02.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on import item No.1 and 2 as detailed below: -			
Export Product	Export Qty.	Import Item	Qty. allowed
Dyed and/or printed synthetic blankets made of polyester tuxturised yarn (42500 Kgs) and polyester filament yarn (7500 Kgs)	50000 Kgs	1) Polyester tuxturised yarn (600/470 Denier)	1) 44625 Kgs
		2) Polyester filament yarn 250/150 Denier	2) 7875 Kgs
		3) Disperse dyes (2% of item No.1) 100% strength	3) 850 Kgs
		4) Poly vinyl chloride (PVC) Resins suspension	4) Not allowed
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

19	Case No.:2/47/84-ALC3/2007	Party Name:ADAM EXPORTS	Meet No/Date:50/84-ALC3/2007 27.03.2008	Status: <b>Approved</b>
	HQ File : 01/84/050/00373/AM08/	RLA File : 06/24/040/00037/AM08/	Lic.No/Date:0610012875 15.02.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on import item. The import item may be restricted to 20000 Ft. The description of export item may be amended to read as “ Double harness Set containing 19802 Ft. of Plastic coated webbing of relevant width)”. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

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<b>Case No.:</b> 3/47/84-ALC3/2007	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status:</b> <b>Approved</b>
HQ File : 01/84/050/00374/AM08/	RLA File : 35/24/040/00051/AM08/	Lic.No/Date:3510022904 15.02.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: -			
Export product	Export Qty.	Import item	Qty. allowed
Polyester/Polyester corespun yarn/Sewing thread made out of 79% polyester filament yarn 21% polyester staple fibre blend	24975 Kgs.	Polyester filament yarn	19927 Kgs
		Polyester Staple Fibre	5506.987 Kgs
The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.			

21	<b>Case No.:</b> 16/50/84-ALC3/2007	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00393/AM08/	RLA File : 10/24/040/00174/AM08/	Lic.No/Date:1010028831 18.02.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on import item. The import item may be restricted to 48985 Sq mtrs and allowed only in roll form (Cut sizes disallowed). In the export and import, Plastic of relevant thickness may be allowed only.			
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be advised to issue Advance Authorization in future, where the description of export & import item tally with the description approved by NC.			

22	<b>Case No.:7/50/84-ALC3/2007</b>	Party Name:VSSM VARSO BELTS PVT LTD.,	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Deferred</b>
	HQ File : 01/84/050/00384/AM08/	RLA File : 04/24/040/00382/AM08/	Lic.No/Date:0410094061 27.02.2008	Defer Date: 24.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from firm: -</p> <p>(i) Drawing, Design, calculation sheet &amp; measurement of export item;</p> <p>(ii) Width of Webbing.</p> <p>The case stands deferred for re-listing on 24.04.2008.</p>			

23	<b>Case No.:1/50/84-ALC3/2007</b>	Party Name:MAYUR UNIQUOTERS LTD,	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Deferred</b>
	HQ File : 01/84/050/00378/AM08/	RLA File : 13/24/040/00025/AM08/	Lic.No/Date:1310025868 10.03.2008	Defer Date: 24.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 24.04.2008.</p>			

24	<b>Case No.:2/50/84-ALC3/2007</b>	Party Name:PALLAVA TEXTILE LIMITED,	Meet No/Date:50/84-ALC3/2007 27.03.2008	<b>Status: Deferred</b>
	HQ File : 01/84/050/00379/AM08/	RLA File : 32/24/040/00084/AM08/	Lic.No/Date:3210037455 12.03.2008	Defer Date: 24.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 24.04.2008.</p>			

### **Manually generated agenda cases**

Case No.1035	M/s. Frontier Textile Pvt. Ltd.
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/374/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0210101624 dated 15.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Anup Jaiswal, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case showing sample of export items alongwith CAD. The wastage claimed by the firm appeared to be on higher side. In view of this Committee decided to defer the case for re-listing on 03.04.2008 for taking final view after the calculation is done by the representative of the DC (MSME).

Case No.1036	M/s. Century Overseas, New Delhi
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/528/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0510200109 dated 27.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of revised written comments of DC (MSME) conveyed vide their U.O No. 37(5)/14/2007-08/Hosy. dated 07.03.2008 in partial modification of its earlier decision taken on 02.08.2007 as detailed below: -

Export item	Import item	Qty. allowed
100% cotton Men's woven jackets	100% cotton Dyed fabric, GSM-199+/- 10%.	3.75 Sq mtrs./Pc
100% cotton Boys Cargo Pants	100% cotton Dyed fabric, GSM-198+/- 10%.	1.75 Sq mtrs./Pc
100% cotton Boys Cargo Pants	100% cotton Dyed PFGD fabric, GSM-198+/-10%.	1.87 Sq mtrs./Pc

The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1037	M/s. Gaurav International
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/654/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No.0510172927 dated 27.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/232/2005-06/Hosy. dated 07.03.2008 as detailed below: -

Export item	Import item	Qty. allowed
Ladies Top in 100% cotton woven fabric, GSM-66+/- 10%	100% cotton woven fabric, GSM-66+/-10%	1.30 Sq mtrs./Pc

The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1038	M/s. Fenner conveyor Belting Pvt. Ltd.
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/922/AM-08/DES-V
Application for issue of Advance Authorisation.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from firm: -

- (i) Process chart and Stage-wise wastage;
- (ii) Justification of wastages asked for therein at each stage.

The case stands deferred for re-listing on 24.04.2008.

Case No.1039	M/s. Alpine Pvt. Ltd.
NC 50/08 dt. 27.03.2008	F.No. 01/94/180/1093/AM-08/DES-V
Clarification on import under leather group of SION under Target Plus Scheme.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise the applicant firm to furnish documentary proof corroborating the fact that raw material i.e yarn imported and converted into fabric and finally cut and stitched with leather as inner lining for the export product Leather gloves made out of woolen Hosiery in this case was exported during the incremental year Target Plus Scheme. The Committee also decided to ask Deptt. of Revenue to inform as to which Commissionerate of Customs has pointed out this misuse.

The case stands deferred for re-listing on 24.04.2008.

Case No.1040	M/s. Chelsea Mills
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/1256/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510217036 dated 26.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance licence issued in this case as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
98.5% Cotton 1.5% Spandex Stretch Denim womens jeans  <b>(Style No. 210078491)</b>	10064 Pcs.	98.5% Cotton 1.5% Spandex stretch dyed denim Fabric, GSM-375+/-10%	3.06 Sq. Mtrs/Pc
		65% Polyester 35% Cotton dyed lining fabric, GSM: 105 +/- 10%	2012.8 Sq. Mtrs.
		Snap Fastners of relevant size)	1 Set (Net to net with accountability clause)
		Rivets	6 Sets (Net to net with accountability clause)
		Zip Fastners of relevant size	1 No. (Net to net with accountability clause)
		Studs of relevant sizes	60 Sets (Net to net with accountability clause)

The GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1041	M/s. Baliga Fishnets
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/764/AM-08/DES-V
Regarding amendment in SION, H-158.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to advise the Plastic Export Promotion Council (PLEXPROCIL) to furnish industry data in respect of 3-4 different firms, who are engaged in the same manufacturing process for the last 3 years for necessary modifications/corrections in SION, H-158. Applicant firm may also be advised to follow up the matter with PLEXPROCIL to expedite the matter. In view of this Committee decided to defer the case for re-listing on 08.05.2008.

Case No.1042	M/s. Apex League
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/514/AM-02/DES-V
Grant of EODC in respect of Advance Authorisation No.0510040418 dated 23.07.2001	

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1043	M/s. Apex League
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/363/AM-03/DES-V
Grant of EODC in respect of Advance Authorisation No.0510068509 dated 18.09.2002 .	

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1044	M/s. Apex League
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/131/AM-04/DES-V
Grant of EODC in respect of Advance Authorisation No.0510093090 dated 12.06.2003 .	

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1045	M/s. Apex League
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/73/AM-05/DES-V
Grant of EODC in respect of Advance Authorisation No.0510126476 dated 20.05.2004 .	

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1046	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/291/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510203031 dt. 27.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, CLA, New Delhi. Ref. No.5/24/40/067/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.P.K.Venugopal, Dy. Manager (Import & Export) in the firm, who appeared for personal hearing in this case. He explained that firm had applied for amendment/addition for export product 'Ladies other outer garments (top)' – 204 Pcs against the fabrics imported under the advance authorization in question in July, 2007 whereas exports of the same were made in August, 2007. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise the applicant firm to furnish CAD/CAM, Laymarker, Calculation sheet etc in order to compute the requirement of inputs for the changed export product along with supporting export documents for the changed export product.

In view of this Committee decided to defer the case for re-listing on 24.04.2008 for taking final view.



Case No.1047	M/s. Stanchart Impex Pvt. Ltd., Noida.
NC 50/08 dt. 27.03.2008	F.No. 01/84(85)/50/258/AM-06/DES-V
Ratification of input output norms against Advance Licence Nos.0510177293 dated 24.2.06.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DIPP conveyed vide their note dated 27.03.2008 as detailed below:

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Ladies footwear (Mule type upper with light sole), weight of PU sole not less than 0.22 Kg	60000 Pair	1) Voraplast*GL 618 Polyol	1) 15860 Kgs
2	Ladies footwear (Strap type upper with light sole), weight of PU sole not less than 0.22 Kg	40000 Pair	2) Voraplast*GE 115 Isocyanate	2) 17520 Kgs
3	Ladies footwear (Mule type upper with medium sole), weight of PU sole not less than 0.28 Kg	17500 Pair	3) PVC Leather cloth 1.4mm thick & 54" wide	3) 7087 Mtrs.
4	Ladies footwear (Strap type upper with medium sole), weight of PU sole not less than 0.28 Kg	17500 Pair	4) PVC/PU Leather cloth 2.2mm thick & 54" wide	4) 2356 Mtrs.
			5) PU Synthetic leather 0.6mm thick & 54" wide	5) 1300 Mtrs.

The exporter shall account for the following items of import in export: -

Import item No. 3 - 9802 Sq mtrs.  
Import item No. 4 - 3074 Sq mtrs.  
Import item No. 5 - 1694 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1048	M/s. The Bombay Dyeing & Mfg. Co. Ltd., Mumbai.
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/1153/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310455616 dated 28.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	3171 Sq mtrs.	Blended cotton bamboo grey dyeble fabric (Bamboo 55%,& cotton 45%, GSM-127+/-10%	67244 Sq mtrs.
2	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	3182 Sq mtrs.		
3	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	1123 Sq mtrs.		
4	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	11752 Sq mtrs.		
5	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	11670 Sq mtrs.		
6	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	3945 Sq mtrs.		
7	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	10920 Sq mtrs.		
8	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	10843 Sq mtrs.		
9	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	3564 Sq mtrs.		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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